

learn Ministry gives guarantee that it will supply gas to this project. After that the Planning Commission gives its acceptance. At the instance of the Petroleum Ministry we have approved this plan, we also share your concern which you have expressed. We have written letters to the Petroleum Ministry and to the Prime Minister regarding the requirement of gas in Gujarat and this project at itran is ready and it has been constructed at the request of the Petroleum Ministry; that is why that Ministry should accord its approval and make immediate arrangements for providing gas. The Petroleum Ministry has stated that they are making arrangements for providing gas as early as possible.

[English]

SHRI P.C. CHACKO: Sir, the hon. Minister in his statement has given the gas-based power projects being cleared for implementation for the 8th Plan period. Unfortunately, in the list annexed to the answer two power projects in Kerala, Brahmapuram at Ernakulam and Kasargode at Trivendrum, which have recently been cleared for implementation for the 8th Plan period are being omitted. Will the hon. Minister give the assurance that these two projects which have already been cleared by the Central Government for implementation in Kerala will be implemented in the 8th Plan? I would also like to know when will the gas linkage be finalised.

SHRI KALPNATHRAI: the Kerala sponsored gas-based projects are under consideration of the Central Electricity Authority. When the techno-economic clearance will be available and when the Planning Commission gives clearance then this question regarding the financial tie up will come. The Government will consider these projects the moment all these clearance are available.

### Pending Irrigation Projects

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\*665. SHRI NARAIN SINGH  
CHAUDHRI:  
SHRI BHUPINDER SINGH  
HOODA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation projects proposed by the various State Governments, particularly by Haryana, Karnataka, Assam, Maharashtra and Kerala, pending for clearance with the Union Government;

(b) since when these are pending along with the reasons thereof;

(c) the number of projects which have been cleared out of them along with the allocation made for each project; and

(d) the time by which the remaining projects are likely to be cleared?

SHRI RAM VILAS PASWAN (Rasera): Where is the Minister, Sir?

The concerned Minister is not present.

(Interruptions)

SHRI CHANDRA JEET YADAV (Azamgarh): Sir, this is highly objectionable. Somebody should take the responsibility for this. Government cannot function like this.

[Translation]

SHRI RAM VILAS PASWAN: The Government has failed. (Interruptions) this is a very serious matter. You had stated in this very house, that a lot of expenditure is incurred on each question. (Interruptions).

A lot of money of the country is being spent and the Government is irresponsible.

[English]

The Government has no moral right to continue.

[Translation]

The Government should immediately be dismissed.

(Interruptions)

SHRI MADAN LAL KHURANA: Sir, I have a point of order to raise. If any minister does not want to give a reply, then he informs the House in writing that he is not available and in his absence such and such minister will reply the questions pertain to his Ministry. Have you received any information in writing?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): With your permission may I answer?

SHRI SRIKANTA JENA: He has not been authorised by the Minister to answer.

[Translation]

SHRI RAM NAIK: My point of information is that the concerned Minister must be present here for replying the question pertaining to his Ministry and if the member concerned is not able to attend the House due to some reasons, he should also give in writing about his absence from the House. If the Member has informed, you, then the Minister should also inform you about his absence. In this case, has the Minister informed you not?

We are asking thing for our information.

SHRI TARIT BARANTOPDAR: Sir, you give a ruling on this issue.

MR. SPEAKER: You are well within your right to expect the Minister to be present in the House. Probably, the Minister should not have expected that other Members will not be present in the House and this question will not reach. This he will not do in future. Mr. Rajesh Pilot is asking for a permission to reply to the Question.

[Translation]

SHRI MADAN LAL KHURANA: Has he information you?

[English]

MR. SPEAKER: No. It is not like this. I have said everything what I have to say. I think, he is embarking upon a bold adventure. I will allow him to do that. Mr. Rajesh Pilot.

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir.

[English]

MR. SPEAKER: I will hear Mr. Vajpayee.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I am on a point of propriety. Even if it is accepted that the Minister did not expect that so many Members would be absent and his question would come up, as you have rightly said, he should have been present in the House. In future he should remain present. Now I would like to know as to how Shri Pilot is taking this responsibility on to himself? He has not been briefed about it and he has not come prepared for this.

[English]

SHRI A.CHARLES: This is a wonderful example of collective responsibility.

[Translation]

SHRI ATAL BIHARI VAJPAYEE; Shri Shukla has not Authorised him. Do you think Shri Pilot will do justice to the question? Don't put him into new troubles. He is in the habit of meddling into all affairs. Mr. Pilot should not be permitted to answer this question, because there should be justice to the question.

[English]

MR. SPEAKER: I agree with him.

[*Translation*]

Shri Vajpayee is absolutely right to say that justice should be done to the question. Now there are two options before us either the Minister should answer this question or it should be postponed. I have said that I am giving a chance to the hon'ble Minister who has shown courage to answer this question... ..

[*English*]

SHRI AMAL DATTA: There has to be a change in the rules. Otherwise, he cannot answer this question.

[*Translation*]

MR. SPEAKER: If I am, not satisfied and the august House, as well is not satisfied with his reply, I will take action.

(*Interruptions*)

SHRIDAUDAYALJOSHI: Mr. Speaker, Sir, you may not be concerned about it but,

at least, you must condemn such things.

MR. SPEAKER: You should understand what I said.

SHRI NITISH KUMAR: Mr. Speaker, Sir, see, what this is all happening? In the previous Lok Sabha the concerned Minister was disqualified from the membership of the House and in this Lok Sabha he is not coming.

[*English*]

SHRI RAM NAIK: The Minister must apologise to this House first on behalf of the government.

SHRI RAJESH PILOT: Mr., Speaker, Sir, with your permission, on behalf of my colleague, I do not know the reason why I should apologise to the House for his absence, I would like to answer Q. No. 665.

"(a) to (d). A Statement is laid on the Table of the House."

## STATEMENT

As on 31-3-92, 99 new major and 67 new medium irrigation projects of the Country as a whole are at various stages of appraisal with Centre. The categorywise details of the projects in the States of Assam, Haryana, Karnataka, Kerala & Maharashtra are as under:-

Sl. No	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6

I Techno-economic examination completed, found acceptable by the Advisory Committee and with the Planning Commission for investment clearance.

1.	Assam		..... Nil .....		
2.	Haryana		..... Nil .....		
3.	Karnataka		..... Nil .....		
4.	Kerala		..... Nil .....		
5.	Maharashtra				
(a)	Major				
(i)	Koyna Krishna	187.90	85.78	1/87	8th Plan proposals have not been finalised.
(ii)	Wan	48.16	19.18	12/87	-do-

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(b)	Medium				
(iii)	Deogad				
(II)	Techno-economic examination completed, found acceptable by the Advisory Committee subject to compliance of certain observations.				
1.	Assam		..... Nil .....		
2.	Haryana		..... Nil .....		
3.	Karnataka				
(a)	Major				
(i)	Hippargi Irrigation	186.70	59.69	8/85	The State is required to carry out studies for backwater effect and propose protection works in Maharashtra, if necessary and obtain environment clearance.
4.	Kerala		..... Nil .....		
5.	Maharashtra				

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(a)	Major				
(i)	Gosikhurd	372.00	250.00	12/83	The State has to obtain environment and Forest clearance.
(ii)	Warna	284.73	113.92	8/83	The State has to obtain forest clearance.
(iii)	Kanwa	22.61	10.32	4/87	The State has to obtain environment and Forest clearance.
(iv)	Arunawati	60.07	25.15	12/87	The State has to obtain clearance on environment and Forest, rehabilitation and resettlement aspects.
(v)	Sangola Branch Canal	25.43	9.224	2/86	The State has to obtain environment and forest clearance and concurrence of State Finance Deptt.
(vi)	Tillari	47.87	23.654	1/77	The State has to obtain environment and Forest clearance finalisation of allocation of the cost for power.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(vii)	Bawanthadi	159.35	57.12	3/89	The State has sort out issues regarding rehabilitation and resettlement plans, utilisation of ground water.
(viii)	Punand	30.36	18.846	3/89	The State has to obtain environment, forest, rehabilitation and resettlement clearances.
(ix)	Lower Wara	74.63	28.82	2/89	The State has to obtain environment, forest, rehabilitation and resettlement clearance.
(b)	Medium				
(i)	Sakol	2.61	2.00	3/89	The State has to obtain forest clearance and sort out issues on the revised estimate.
(ii)	Raigohan	2.81	1.95	3/84	The State has to sort out issues regarding forest clearance rehabilitation of oustees review of hydrology etc.
(iii)	Jangamhati	3.45	3.46	12/81	The State has to obtain forest clearance and review hydrology.
(iv)	Jam	5.66	8.70	12/84	The State has to sort out issues on updated estimates.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(v)	Morna Gureghar	7.31	5.329	5/83	The States has to obtain forest clearance ensure availability of adequate funds and submit updated cost estimates.
(vi)	Masalga	3.23	2.88	9/83	The State has to sort out issues on the modified proforma report.
(vii)	Kar	8.00	7.48	8/85	The State has to obtain forest clearance, ensure availability of funds and sort out issues on modified proforma report.
(viii)	Hetwane	19.56	12.83	4/83	The State has to obtain forest clearance and submit updated cost estimates.
(ix)	Upper Mahar	26.23	8.28	4/87	The State has to obtain forest clearance, ensure availability of funds and submit updated cost estimates.
(x)	Benethora	4.01	2.51	4/87	The State has to sort out issues on modified proposal.
(xi)	Tembhapuri	7.45	4.27	4/82	-do-



Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(xii)	Shivna Takli	8.56	6.60	9/81	The State has to obtain forest clearance and sort out issues on updated cost estimates.
III. Techno-economic examination completed but consideration deferred by Advisory Committee.					
Assam					
(a)	Major				
(1)	Pagladiya Dam	287.86	54.16 + flood moderation	6/90	Brahmaputra Board has to obtain environment and forest clearance, review ground water utilisation and incursion Hydro-power generation.
Haryana					
(a)	Major				
(1)	Hathni Kund Barrage	8.64	No direct benefits	4/90	inter State aspects have not been resolved.
Karnataka					
(a)	Major				

Sl. No.	Name of Project	Estimated Cost (Rs. in crores)	Benefits Thousand hectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(1)	Karanja Irrigation	98.00	40.97	5/87	The State has to obtain environment clearance
	Kerala		Nil		
	Maharashtra				
(a)	Major				
(1)	Dudhganga	154.73	81.97	9/83	The State has to obtain environment and Forest clearance.
IV.	Under Correspondence with the Government for establishing techno-economic viability.				
	Assam				
(a)	Major				
(b)	Medium				
(1)	Burisati Irrigation	25.31	11.58	12/90	The State has to sort out issues on financial and technical aspects.
(2)	Garufaila Irrigation	28.63	10.85	9/90	-do-

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
	Haryana				
(a)	Major				
(1)	Drainage for Water logged areas	32.99	10.50	5/91	The State has to sort out issues on financial and technical aspects.
(ii)	Modernisation of existing channels	159.45	63.80	5/91	--do--
(iii)	Modernisation of water courses in flow and lift command	300.20	100.00	5/91	--do--
(iv)	Sutlej Yamuna Link Canal	55.81	566.00	11/90	--do--
(v)	Modernisation of Structures prior to phase-I	11.91	No direct benefit	5/91	--do--
(vi)	Sewani Lift	27.52	72.10	8/91	--do-- and international aspects.
(vii)	Modernisation of W.J.C.	48.10	32.00	5/91	--do-- and inter State aspect.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(viii)	Project estimates for feeding Kheri, Budha, Khera, Old Nardak of Karnal distributory of WJC System from augmentation canal.	42.9	75.00	5/90	The State has to sort out Technical and financial aspects.
	Karnataka				
(a)	Major				
(i)	Bannithora	73.23	20.234	8/91	The State has to obtain environment clearance and sort out technical and financial issues.
(ii)	Ramthai Lift	79.60	22.27	11/91	-do-
(iii)	Upper Tunga	379.87	94.698	2/92	The modified report has been received recently.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand haectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
	<b>Kerala</b>				
(a)	Major				
(i)	Idmalayar	75.61	27.50	2/92	The modified report has been received recently.
(b)	Medium				
(i)	Meenachil Valley Irrigation	49.56	9.96	12/91	The State has to submit modified report after complying to the outstanding observations on water availability, design flood and crop water requirement.
	<b>Maharashtra</b>				
(a)	Major				
(i)	Human	168.15	15.99	9/91	The State has to finalise irrigation, Plant Planning water management, Cost estimates aspects and obtain environment and forest clearances.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hactares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6
(ii)	Tultuli	82.64	30.59	11/90	The State Government has to finalise the aspects concerning crop planning, foundation engineering, design of dam and canals, cost estimates construction material and obtain clearances on environment, forest rehabilitation and resettlement plans.
(b)	Medium				
(i)	Sai-Ki-Makarshokra	12.20	5.028	8/91	The State has to sort out financial and technical issues.
(ii)	Bore-Dehagaon	7.50	1.795	3/90	-do-
(iii)	Gomai	16.92	13.18	3/92	The modified report has been received recently.
(iv)	Tejnapur Lift	9.37	2.74	12.90	The State has to sort out financial and technical issues.

Sl. No.	Name of Project	Estimated cost (Rs. in crores)	Benefits Thousand hectares.	Date of receipt in Central Water Commission	Status of appraisal
1	2	3	4	5	6

(v) Kordinala 4.18 2.44 5.87 —do—

- Note: 1. The investment clearance of projects depends upon how soon the State Government comply with the observations of Central Appraising Agencies, resolves inter-State issues, obtain clearances on environment, forest and rehabilitation and resettlement aspects from the Ministry of Environment and Forest and the Ministry of Welfare, and make provision of adequate funds in the Plan.
2. Techno-economic appraisal of the projects listed under category I and II have been completed and found acceptable for investment clearance subject to compliance of observations by the State Governments.

[*Translation*]

**SHRI NARAIN SINGH CHAUDHRI:**

Mr. Speaker, sir, in the reply of this question, there is a reference to Hathnikund Barrage in under the Haryana head Major. It has been stated therein that work on this barrage is pending for the last two years because "inter state aspects have not been resolved". In this connection I would like to point out that the construction of Hathnikund Barrage is very necessary because the barrage at Tahjewarlia head has been declared unsafe. In case this barrage collapses, more than fifty per cent of Haryana will turn into desert. I would to know from the hon'ble Minister of Water Resources the steps being taken by the Government to resolve the interstate dispute in this matter and the time by which this dispute is likely to be resolved?

**SHRI RAJESH PILOT:** Mr. Speaker, Sir, this is a very important project about which we have held talks with the Haryana Government several times but certain aspects of this matter could not be sorted out and as such further enquiries are being made. Shri Shukla, who has since come can throw more light on this subject. (*interruptions*)

[*English*]

**SHRI RAM NAIK:** You must apologies to the House first.

**THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA):** I want first to tender unqualified apology to the House and to you for this default. I hope I will be pardoned for this. I would like to answer this question if the hon'ble Member repeats his question again.

[*Translation*]

**SHRI NARAIN SINGH CHAUDHRI:** My supplementary question was about the Hathnikund barrage which is supposed to be constructed over Yamuna river. Maximum irrigation in Haryana is done by the Yamuna system. The barrage constructed on Taje walk has been declared unsafe and in case of its collapse, over fifty per cent of Haryana will

turn into desert. In this connection it has been stated that since the inter-state aspects have not been resolved, work on it is pending for the last two years. I would like to know from the hon'ble Minister of Water Resources about the Steps being taken by the Government to resolve the inter-state dispute in the matter and the time by which this dispute is likely to be resolved.

**SHRI VIDYACHARAN SHUKLA:** Mr. Speaker, Sir, I have talked to concerned Chief Minister and a meeting was scheduled to be held on the 26th of this month. For certain reasons this meeting has been postponed. I am sure that we can resolve this issue through mutual talks without referring it to the Water resources Authority.

**SHRI NARAIN SINGH CHAUDHRI:** My second supplementary question is about eighth other projects that have been mentioned under the major head of Haryana. It has been stated therein that the proposal to set up eight projects for promotion of irrigation has been sent to the Central Government by Haryana. However, it is pending with the Centre for more than a year. the reasons stated ins that certain issue regarding financial and technical aspects need to be sorted out with the States. As such I want to know as to what are these financial and technical aspects referred in the reply and the efforts made by the Ministry of Water Resources to sort out these aspects and the time by which these aspects and issues would be resolved.

**SHRI VIDYACHARAN SHUKLA:** Mr. Speaker, Sir, after the technical aspects related to water are sorted out, comes the question of rehabilitation and environment. These are also to be sorted out. As regards inter-state matters our endeavour is to resolve them through mutual talks because they involve various problems faced by the State Governments. We have made several efforts in this regard and have achieved success to a great extent. In our last meeting held on 28th of March we had arrived at an agreement. But the major concern is that of the Tajewea barrage, which is being raised by hon'ble members. The siad barrage has become obsolete and unless we repair, it the



basic question of this barrage cannot be resolved. As such the proposal to construct Hathnikund barge is being made. I am glad to inform you that this matter was pending for a long time out we have made steady progress in this regard and are close to an agreement. I hope, but the next Session, an agreement between Uttar Pradesh, Rajasthan and Haryana will be reached and Signed by the concerned patties.

SHRI NARAIN SINGH CHAUDHRI: Mr. Speaker, Sir, I did not get reply to my question. The hon'ble Minister has not replied my question.

MR. SPEAKER: No, no. No more.. You have already asked.

SHRI NARIN SINGH CHAUDHRI: But my question has not been replied.

MR. SPEAKER: You have already asked thrice. Now I cannot allow you for the fourth time. Now you cannot ask.

SHRI NARAIN SINGH CHAUDHRI: I have indeed asked but I have not got the reply.

MR. SPEAKER; Shri Surya Naryan Yadav. This questions is not related to Bihar but to Haryana, Karnataka, Assam, Maharashtra and Kerala. Please ask for information connected with the question .

SHRI SURYA NARAYAN YADAV: It concerns Bihar particularly.

MR. SPEAKER: It is not related to Bihar. It has nothing to do with Biahr.

SHRISURYA NARYAN YADAV: Among the Central projects, proposal of the Birpur Barrage Project was drafted in 1952 and the Government of Bihar submitted it to Central Government for the latter's approval. It is particularly related to Bihar because the life span of this barrage was fixed as 25 years whereas now more than 40 years have elapsed. Through you, I would like, to know whether the Government will accord immediate sanction to this proposal so that the

entire North Bihar could be benefited.

MR. SPEAKER; the question basically relates to Haryana, Karnataka, Assam, Maharashtra and Kerala.

SHRI SURYA NARAYAN YADAV: I would only like to know whether the Government will review this proposal, will repair the old barrage or reconstruct it.

SHRI VIDYACHARAN SHUKLA: I will collect information and lay it on the Table of the House.

[English]

SHRI TARA SINGH: This Tajewai a and Hathnikund Project fall in my constituency. I have been the Irrigatiobn and Power Minister till 1982. this barrage was actually going to be flushed cut in 1979. Since then so many meetings were held with Uttar Pradesh government along with the Central Government and time and again the U.P. Government has been saying that they were prepared to agree to it. I feel that because it is a bigger State they have got it in their mind that if this project were to be washed out after 15 to 20 years the water can be used by the Uttar Pradesh Government. I want know from the hon. Minister whether he can give a specific date by which the barrage will be constructed. My friend has said that half of Hryana will be affected. But I say that the whole of Haryana will be affected if this barrage washes away.

SHRI VIDYACHANRAN SHUKLA: This barrage is very important for Haryana as well as Uttar Pradesh because both derive a great deal of benefit form this barrage. This barrage has outlived its life. It has be renewed. Technical work and other preparations have been made for construction of a new barrage at Hathnikund. Therefore, the State Government are cooperating. It is not really true that any Government, particularly the Uttar Pradesh Government, is not cooperating in the matter. They are cooperating fully in this a matter. We are nearing the solution to this problem, which was pending for several years as the hon. Member has said. We hope that we will be able to reach an agree-

ment in the next meeting. The date for the next meeting was fixed on 26th. Due to unavoidable reasons this had to be shifted. But we will hold this meeting as quickly as possible. I have every hope that we will be able to finally sort out this matter.

[*Translation*]

SHRI RAM NAIK; Mr. Speaker, Sir, among the project of Maharashtra which have been referred here Gosikhud project falling in the Vidharba region is the largest and the oldest one. This project was taken over by the Central Government in the year 1983. The former Prime Minister, Shriamti Indira Gandhi inaugurated it at that time. It was inaugurated for the second time by Shri Rajiv Gandhi. This project involves an outlay of Rs. 372 crores and it will provide water to 25 lakh hectare of land. Now when the Prime Minister inaugurated this project we assumed that the needful has been done, but it is not so. As such I want to know whether the Government would stick to the principle that as long as clearance is not given to a project from all quarters, no 'bhumi puja' or inauguration will be made.

SHRI VIDYACHARAN SHUKLA: Mr Speaker, Sir, so far as I am concerned, I am prepared to do so.

[*English*]

SHRI ANANTHA VENKATA REDDY: Mr. Speaker, Sir, the Telugue Ganga Project is pending for clearance with C.W.C. since eight years. May I know from the hon. Minister the time the Government would take to clear this Telugu Ganga Project?

SHRI VIDYACHARAN SHUKALA: This project was taken up with the three State Government. But the three concerned Chief Ministers wrote to us saying that rather than the Central Government arbitrating and intervening in this matter, the three chief Ministers will sort out this matter among themselves. They have held so far three meetings in this regard. As things stand today, they have not made much progress. We shall again write to the three State

Governments and we will try to see that some progress is made because they have not been able to make much headway by themselves in this matter.

[*Translation*]

### Power Projects

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\*66. SHRI ARJUN SINGH  
YADAV:  
SHRI MOHAMMAD ALI  
ASHRAF FATMI:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

#### STATEMENT

(a) whether the Central Electricity Authority has assessed the working of power projects including the projects of Uttar Pradesh, Gujarat, Bihar and Orissa which are pending for want of approval by the Government; and

(b) if so, the details of observations made by NTPC for compliance in each case?

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). A Statement is laid on the Table of the House.

(a) Yes, Sir.

(b) at present no proposals of the National Thermal Power Corporation (NTPC) for setting up of power projects in Orissa and Gujarat are pending with the Central Electricity Authority. However, NTPC's proposal of Dadri Gas Based Power Project (Stage-II) (408 MW) and Farukhabad Gas Based Power Project (Stage-I) (800 MW) in U.P. are pending for confirmation of gas linkages and other clearances. NTPC's North Karanpura (Stage-I) (1000 MW) in Bihar and Rihand (Stage-II) (1000 MW) Super thermal Power Projects in U.P. are also awaiting